

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.233- IA/1234(AHM)2023
ITEM No.234- IA/581(AHM)2021
ITEM No.235- IA/583(AHM)2021
ITEM No.236- IA/87(AHM)2022
ITEM No.237- Cont.A/01(AHM)2022
ITEM No.238- IA/57(AHM)2022
ITEM No.239- IA/590(AHM)2021
in
CP(IB) 480 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Jain Sons Finlease Ltd
V/s

Sort India Enviro Solutions Ltd

.....Applicant

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Milan Negi Adv. a.w. Mr. Nikhil Jha Adv. &
Mr. Parth Shah Adv.
Ms. Manali Pathak party in person in IA 1234/2023
Mr. Nandan Soni, Adv. in IA 57 of 2022

Liquidator in Person
For the Respondent

: Mr. Sapan Garg
: Mr. Atul Singh, Adv. a.w Ms. Mitika Agrawal,
Adv.R1&2IIA/581(AHM)2021,IA/583(AHM)2021,IA/87/20
22, & Cont.A/01/22

ORDER

IA/1234(AHM)2023

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, IA 1234 of 2023 is disposed-off as withdrawn.

**IA/581(AHM)2021, IA/583(AHM)2021, IA/87(AHM)2022, Cont.A/01(AHM)2022,
IA/590(AHM)2021**

List for further consideration on 23.09.2024.

IA/57(AHM)2022

Ld. Counsel for the applicant is directed to file withdrawal pursish within one week.
List for further consideration on 23.09.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)